

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SAI YOUTHS AGROPRODUCTS PRIVATE LIMITED OPERATING GINNING
AND PRESSING MILL AT KATOL, DIST. NAGPUR, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Sai Youths Agroproducts Private Limited CIN: U74999MH2015PTC262043
2.	Address of the registered office	12, Aradhana Society, Near Chintamani Nagar 1, Nagpur 440 027
3.	URL of website	Corporate Debtor does not have a website.
4.	Details of place where majority of fixed assets are located	Survey No. 454/2, Situated at Mouza – Yenava, Tal. Katol, Dist. Nagpur
5.	Installed capacity of main products/ services	Installed capacity of Cotton Bales: 220 tonnes per day
6.	Quantity and value of main products/ services sold in last financial year	Plant used to produce 200 tonnes of Cotton Bales and 70 tonnes of Cotton seed per day when in operation.
7.	Number of employees/ workmen	Currently no employee or worker employed as the plant is shut down.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.saiyouths@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.saiyouths@gmail.com
10.	Last date for receipt of expression of interest	02/01/2023
11.	Date of issue of provisional list of prospective resolution applicants	12/01/2023
12.	Last date for submission of objections to provisional list	17/01/2023
13.	Process email id to submit EOI	cirp.saiyouths@gmail.com

Sd/-
Prasad Dharap
Resolution Professional of Sai Youths Agroproducts Private Limited
IBBI/IPA-001/IP-P00702/2017-2018/11228
AFA No.: AA1/11228/02/111223/105078
Plot No. 47, “Prasad”,
New Ramdaspath, Nagpur – 440 010
Email ID: cirp.saiyouths@gmail.com
Date and Place: Nagpur 18/12/2022

NAGPUR NAGARIK SAHAKARI BANK LTD., NAGPUR

(MULTI-TASK SCHEDULED BANK)
H.O. 79, Dr. Ambedkar Chowk, Central Avenue, Nagpur-4, Tel. No. 0712-2763301, 2764313, Email : recovery@nnsbank.com

SALE NOTICE OF PROPERTY UNDER SARFAESI ACT

Notice Inviting Bids/ Tender under SARFAESI ACT, 2002.

Whereas in exercise of powers conferred and as per the provisions of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act 2002 read with provisions of rule 8 & 9 of the Security Interest Enforcement rules 2002, the undersigned is empowered under the Act to dispose of the following properties. As such the properties are put to sale and offers are invited from the public. Earlier sale notice was published on 11.11.2022 but no bid was received during auction process.

Further, it is hereby notified to the borrower under rules 8(6) of the Security Interest (Enforcement) Rules, 2002, that the Authorized Officer of the Nagpur Nagrik Sahakari Bank Ltd. Nagpur shall now proceed to sell the below stated properties by adopting any of the method mentioned in Rule 9(5) of the above rules.

Details of Name of the Borrower	Description of the Immovable Properties.
21) Mr. Sanjay Nuthuji Nahale Prop of Mrs Sanjay Traders Plot No.04 - Avasar Nagar Apartment, Flat No.302 Bajrang Nagar Manswada Road, Nagpur-440024	All that 13.8525% undivided share and interest in all that piece and parcel of land bearing Plot No.04 in the layout of Bajrang Nagar Gruha Nirman Sahakari Sanstha Ltd. Nagpur admeasuring 418.21 Sq.mtr (4500 Sq. Ft) together with the residential apartment bearing apartment no.302 on the 2 nd floor of a building to be known and styled as "ANARAK (SAGAR APARTMENTS)" a built-up area is 50.148 Sq.Mtr(504.37 Sq. Ft) super built-up area of Apartment 1087.30 sq.ft and having bearing Corporation House No.2577/A4, Kh.No.11, PH.No.29, City Survey No.1506, Sheet No. 21 of Mouza Babulwade, situated at Ward no.14, (Bajrang Nagar Babulwade, Nagpur Tahsil) & Dist Nagpur belonging to Smt Sanjay Nuthuji Nahale. The property is bounded as under Towards East Plot No.301, Towards West House, Towards North Road Towards South, House

RESERVE PRICE RS. 32,40,000/- (Rs. Thirty two lakh Four Thousand Rs Only)

Terms and conditions of Sale :-

- Interested parties / Persons are invited to submit their unconditional bid in sealed envelope addressed to the Authorized Officer M. L. Doba, for the above mentioned immovable properties on "As is what is and whatever there is basis" on any business day upto date **09.01.2023, at 4.00 p.m.** alongwith 10% of the offer amount as required towards earnest money deposit in the form of Bank Draft / Pay Order of any Nationalised Bank in favour of Nagpur Nagrik Sahakari Bank Ltd. at bank's head office.
- Properties shall not be sold below the Reserve Price.
- Bidders should be given opportunity to improve offer amount after the bids are opened.
- The Bank shall not be liable for any dues, encumbrances that may be in the form of rent, taxes, cess, dues etc. over the properties which shall be paid and payable by the successful bidder only.
- The successful bidder will have to deposit 20 % of final bid amount immediately in Cash / P.O / D.D. including 10% E.M.D and balance amount within 15 days from the date of acceptance of the final bid or within such extended period as agreed upon. In case of default of payment within the period mentioned above, properties shall be resold and the deposit shall stand forfeited and defaulting purchaser shall not have any claim to the properties or to any part of sum for which the properties may be subsequently sold.
- All expenses relating to the Stamp duty, Registration, any other known/unknown liability expenses etc. has to be borne by the purchaser or getting the sale certificate of the properties required.
- The Bank reserves the right to reject all or any offer/bid without assigning any reasons.
- The objection to Reserve price, shall not be entertained. This is also a Statutory notice of sale to the borrowers.
- Physical Possession of the property is with the bank.
- Details of Sale are also available on bank's website www.nnsbank.co.in
- Interested persons may submit request application for inspection of Properties which shall be made available according to Convenience.

The Sale would be conducted at Bank's Head Office on **date 09.01.2023, at 4.00 p.m.** The Borrower may remain present at the time of opening of the bid. In case due to any reason the auction process could not take place / cancelled by the Bank, the authorized officer can conduct auction by displaying the notice of auction on Notice Board of the bank at Bank's Head Office and no further publication will be done. **STATUTORY SALE NOTICE UNDER SARFAESI ACT**

The Borrowers, are hereby notified to pay the total dues before the date of auction failing which properties will be auctioned as per terms and balance, if any shall be recovered with the interest and cost from them. The objection as to reserve price, shall not be entertained. This is also a Statutory Notice of Sale to Borrowers concerned under rule 9(5) of the Security Interest Enforcement Rules, 2002.

Date : 18.12.2022
Place : Nagpur
NAGPUR NAGARIK SAHAKARI BANK LTD. (HEAD OFFICE, NAGPUR)

AAVAS FINANCIERS LIMITED

(Formerly known as AU HOUSING FINANCE LIMITED) (CIN: L552R21201PLCO34297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(2) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED") for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
AIJAY NANDAL SHARMA, Mrs. NIBHA AJAY SHARMA (A/C No.) LINC#00418-190093811 & PUNSHOTTAM VASUDEVRAO BARDE, Mrs. ARCHANA BARDE (A/C No.) LNAK000619-200105204	8 Oct 22 ₹ 5,77,24,000/- & ₹ 2,68,20,000/- Dues as 4 Oct 22	PROPERTY NO. 708, MOUZA UPARWAH, TALUKA KOPRAN, CHANDRAPUR, MAHARASHTRA Admeasuring 74.35 Sq. Mtrs	Symbolic Possession Taken on 15 Dec 22
	8 Oct 22 ₹ 8,03,72,000/- Dues as 4 Oct 22	PROPERTY NO. 13/524, ON NAZUL PLOT NO. 77(PART), NAZUL SHEET NO. 21, D, FIELD NO. 15/A, MOUJE- MURTIZAPUR, TG. MURTIZAPUR, DIST.- AKOLA, MAHARASHTRA Admeasuring 97.50 Sq. Mtrs	Symbolic Possession Taken on 15 Dec 22

Place: Jaipur Date: 18-12-2022
Authorised Officer Aavas Financiers Limited

पंजाब नैशनल बैंक Punjab National Bank

Circle SASTRA Centre, PNB House, Kingsway, Nagpur - 440001
Ph. No. : 0712- 6603753, 6630484, email : cs6795@pnb.co.in

SYMBOLIC POSSESSION NOTICE (For Immovable property)

Whereas, Punjab National Bank the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the dates mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s).

The borrower/ having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrower's / guarantor's / mortgagor's attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

Sr. No.	Name of the Branch	Name of the Account	Description of the Immovable property	Date of demand notice	Amount	Possession Date
1.	Kingsway	M/S Proves Industries Pvt Ltd	All that piece and parcel of Industrial Non-Agriculture land bearing Survey No. 228/1 admeasuring about 1.38 Hectare i.e. 13800 Sq. Mtrs situated at Patwarai Halka No. 36, Vill. Bhagamhari, within the limits of Gram panchayat Narsala, Tahasil Sooner, Dist. Nagpur and Bounded as Under: BOUNDARIES: EAST: Agriculture Land Survey No.227 WEST: Pandhan & Zudpi Jungle North: Agriculture Land Survey No.228/2 South: Zudpi Jungle	20-07-2022	Rs. 2,06,11,142.96 Plus further interest & other charges	14/12/2022
2.	Kingsway	Shri. Ravindra Shesara Durbule And Smt- Poornima Ravindra Durbule	The Undivided 16.666% share and interest of all those pieces and parcel of land, bearing Plot No. 182 & 183, admeasuring about 2851.120 Sq Ft (264.877 Sq mtrs) in the layout of Shri. Bhartiya Gruha Samanya Niwaran Sanstha Ltd, Nagpur Khara No. 100/2 & 103/2 of Mouza Somalwada, P. H. No-44 Together with the entire RCC Superstructure comprising Apartment No. 302, total area About 45.08 Sq. Mtrs, Carpet area 50.596 Sq. Mtrs. Built-up area 59.525 Sq. Mtrs super built up area on the Third Floor (Flat No. 302) of the building standing thereon and known and styled as "Athava Apartments" including all connections, fittings, electric meter and all other essential right appurtenant and belonging thereto and including also the proportionate share in the common area and facilities provided to the said Building, bearing Corporation House No. 3536/182-183, city survey No. 574, Sheet No 710/80, situated at Manah Nagar, Somalwada, Nagpur within the limits of Nagpur Municipal Corporation, Ward No. 15, in Tah & Dist- Nagpur and bounded as under: East- Road, West- Plot No 172 & 173, North- Plot No. 184, South- 181	02-07-2022	Rs. 24,33,761.85 Plus further interest & other charges	16/12/2022

Date : 18-12-2022
PLACE: Nagpur
Authorised Officer Punjab National Bank

Government Of Maharashtra Tribal Development Department Tribal Research and Training Institute, Pune

Inviting Applications from the Eligible Scheduled Tribe Candidates of Maharashtra for free non-residential Coaching at Universities for preparation of UPSC/MPSC (Civil Services) Examination

Tribal Research and Training Institute (TRTI), Pune is inviting online applications from Maharashtra domiciled Eligible Scheduled Tribe candidates undergoing free non-residential Coaching at 9 Universities (Mumbai, Pune, Aurangabad, Nanded, Solapur, Jalgaon, Amravati, Nagpur, Gadchiroli) for preparation of UPSC/MPSC (Civil Services) Examination.

Kindly visit Tribal Research and Training Institute, Pune's official website for more details of the scheme, the list of necessary documents etc. Please apply only from the link provided on this website <https://trti.maharashtra.gov.in>.

The decision of Commissioner, Tribal Research and Training Institute, Pune regarding selection process will be final and binding.

Starting Date for Apply : 19.12.2022 (Monday) Afternoon 12.30 PM
Last Date to Apply : 02.01.2023 (Monday) Midnight 12.00 AM

sd/-
(Dr. Rajendra Bhardwaj, IAS) Commissioner
dgpr/2022-23/4807

BOILER OPERATOR

BOE Candidate with Minimum Experience of more than 5 years from the Date of BOE Certificate.

Apply with Documents & resume to :
PLANT MANAGER
A A ENERGY LIMITED
Wadsa, Dasaiganj, Dist. Gadchiroli (MS)
M.L.DOBA (AUTHORISED OFFICER) Mobile no. 8378979185
M.: 9823211485, E-Mail : admin@aaenergyttd.com, info@aaenergyttd.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SAU YOUTH AGROPRODUCTS PRIVATE LIMITED OPERATING GINNING AND PRESSING MILL AT KATOL, DIST. NAGPUR, MAHARASHTRA

(Under Regulation 36A(1) of the Involuntary and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

RELEVANT PARTICULARS	Details
1) Name of the corporate debtor along with PAN/ CIN/ LLP No.	Sau Youth Agropducts Private Limited CIN: U74999MH2015PTC262043
2) Address of the registered office	12, Aradhana Society, Near Chintamani Nagar 1, Nagpur 440027
3) URL of website	Corporate Debtor does not have a website
4) Details of place where majority of fixed assets are located	Survey No. 45/2, Situated at Mouza- Yevana, Tal. Katol, Dist. Nagpur
5) Installed capacity of main products/services	Installed capacity of Cotton Bales: 220 tonnes per day
6) Quantity and value of main products/services sold in last financial year	Plant used to produce 200 tonnes of Cotton Bales and 70 tonnes of Cotton seed per day when in operation.
7) Number of employees/workmen	Currently no employee or worker employed as the plant is shut down.
8) Further details including latest financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to: crip.sauyouth@gmail.com
9) Eligibility for resolution applicants under section 252(4) of the Code is available at:	Can be sought by sending request to: Resolution Professional at: crip.sauyouth@gmail.com
10) Last date for receipt of expression of interest	02/01/2023
11) Date of issue of provisional list of prospective resolution applicants	17/01/2023
12) Last date for submission of objections to provisional list	17/01/2023
13) Process email id to submit EOI	crip.sauyouth@gmail.com

Sd/-Prasad Dhar
Resolution Professional of Sau Youth Agropducts Private Limited
BBUIPA-001/IN-PR007/2022/01-2018/1128, AFA No. AA/11/2022/11/1220/800578
Plot No. 47, "Prasad", New Ramdasnagar, Nagpur, 440 010
Email Id: crip.sauyouth@gmail.com
Date and Place: Nagpur 18/12/2022

REGIONAL STRESSED ASSET RECOVERY BRANCH, NAGPUR

Mytri Willows, 2nd Floor, Opp. Empress Mall, Above Lotus Electronics, Sir Bezonjee Mehta Road, Nagpur - 440018.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX-IV-A [See proviso to Rule 6 (2) & 8 (6) & 9 (1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagor/ Guarantor/s/ Secured Asset/s/ Dues/ Reserve Price/ Auction date & Time, EMD and Bid Increase Amount are mentioned below

Sr/ Lot No.	Name & address of Borrower/s/ Guarantor/ Mortgagors	Description Of the Immovable Property (Mortgagor/s)	Total Dues.	1. RESERVE PRICE 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount	Date of E Auction Start Time to End Time	Status of Possession (Constructive/ Physical)	Property Inspection date & Time	Authorised Officer's contact person along with his Phone No.
1	Haraman Dal Industries Mr. Ramanarao Musalihal Bolla, Triputai Musalihal Bolla, Vijayalaxmi Ramanarao Bolla 20 SARF PUNE (Base Branch twar)	All the piece and parcel of Existing Plant and Machines, Factory and Land located at bearing khasara No. 71, in Industrial area admeasuring 150 Hectare, along with the factory shed, rights class: 1, Jama 5/25, P. H. No. 27, within the limits of Mouza-Vadoda, Tah. Kamptee, Dist. Nagpur. (Mortgagor: Mr. Ramanarao Musalihal Bolla)	Rs. 24,79,77,104.70/- -unapplied interest and other charges	Rs. 1,17,19,300/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	Mr. Sandeep Mall 771 582 0195
2		All the piece and parcel of Land bearing Survey No.73/2, in Industrial area admeasuring 0.81 Hectare, along with the factory shed, rights class-4, Jama 2/25, P. H. No. 27, within the limits of Mouza-Vadoda, Tah. Kamptee, Dist. Nagpur. (Mortgagor: Mr. Triputai Bolla)	Rs. 1,84,50,000/- Rs. 18,45,000/- Rs. 1,00,000/-					
3	Haraman Rice Industries Mr. Ramanarao Musalihal Bolla, Vijayalaxmi Ramanarao Bolla, Triputai Musalihal Bolla, 20 SARF PUNE (Base Branch twar)	All the piece and parcel of Existing Plant and Machines, Factory and Land located at NA Land on S. No. 12, adm 18200 sq mtr (195505 sq ft) on Pahata No. 27, Mouza- Vadoda, Tah. Kamptee, Dist. Nagpur. (Mortgagor: Mrs. Vijayalaxmi Ramanarao Bolla)	Rs. 15,93,54,027.17/- -unapplied interest and other charges	Rs. 8,86,20,000/- Rs. 88,62,000/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	
4		All the piece and parcel of Non Agriculture Land on Survey No. 73/1, adm 8100 sq mtr (87188 sq ft) on Pahata No. 27, Mouza- Vadoda, Tah. Kamptee, Dist. Nagpur. (Mortgagor: Mr. Ramanarao M. Bolla)	Rs. 2,71,33,300/- Rs. 1,00,000/-					
5	Laami Traders Mr. Ramanarao Musalihal Bolla, Vijayalaxmi Ramanarao Bolla, 20 SARF PUNE (Base Branch twar)	All the piece and parcel of Industrial Non Agriculture Land bearing khasara No- 670, P. H. No. 27, Class 101 Mouza Vadoda, Tah- Kamptee, Dist. Nagpur admeasuring 9.95 Hectare. (Mortgagor: Mr. Ramanarao M. Bolla)	Rs. 13,08,34,938.01/- -unapplied interest and other charges	Rs. 4,00,00,000/- Rs. 40,00,000/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	
6	Adinath Cold Storage Pvt Ltd. Mr. Ramanarao Musalihal Bolla, Vijayalaxmi Ramanarao Bolla, Triputai Musalihal Bolla, 20 SARF PUNE (Base Branch twar)	Non Agriculture land bearing Plot No. 190, Kh. No. 280/1/ (101 430 6 421) admeasuring 1.07 Hectare Situated at Mouza- Gumthala, Ph. No. 23 Occupancy class 1, Kamptee, Dist. Nagpur and land bearing Kh.No- 27(102 423) adm. B. 89 Hectare, P. H. No- 23, Situated at Mouza Gumthala, Taluka Kamptee, Dist. Nagpur along with structure there on. (Mortgagor: Adinath Cold Storage Pvt Ltd.)	Rs. 9,06,33,901.51/- -unapplied interest and other charges	Rs. 2,66,42,000/- Rs. 26,64,200/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	
7	Mr. Ramanarao Musalihal Bolla & Others ROSAR NAGPUR (Base Branch twar)	All that piece and parcel of Land and Building constructed Land bearing survey No. 67/ (Bhag-1) P. H. No. 21, situated at Mouza Vadoda, Bhandara Road within the village limit of Vadoda, Taluka Kamptee, Dist. Nagpur admeasuring 0.94 Hectare (Mortgagor: Mr. Ramanarao Musalihal Bolla)	Rs. 3,64,24,396.28/- -unapplied interest and other charges	Rs. 4,05,00,000/- Rs. 40,50,000/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	Mr. Anil Kumar (ha) 827 591 1189/ 77720 88987
8	Messers Haraman Dal Industries Pvt Ltd Director Mr. Ramanarao Musalihal Bolla and Mrs Vijayalaxmi Ramanarao Bolla ROSAR NAGPUR (Base Branch twar)	All the piece and parcel of Existing Plant and Machines, Factory land, building shed & other structures constructed at Mouza Vadoda, Ph. No. 27, khasara No. 66/2, chate No. 25, 85/14 Class 1, situated at Vadoda, Tah. Kamptee, Dist. Nagpur admeasuring 1.80 HR. (Mortgagor: Messers Haraman Dal Industries Pvt Ltd and Mrs. Vijayalaxmi Ramanarao Bolla)	Rs. 37,92,325.79/- -unapplied interest and other charges	Rs. 17,50,00,000/- Rs. 1,75,00,000/- Rs. 1,00,000/-	06/01/2023 between 14:00:00 to 18:00:00	Constructive	30/12/2022 between 10:00:00 to 17:00:00	
9		All that piece & parcel of NA Land at Mouza Vadoda Ph. No. 27, Khate No 665, Survey No. 303/2, admeasuring area about 0.81 HR, Revenue Rs. 25, Class, Tahsil Kamptee Dist. Nagpur. (Mortgagor: Mr. Ramanarao Musalihal Bolla)	Rs. 3,24,00,000/- Rs. 32,40,000/- Rs. 1,00,000/-					
10		All that piece & parcel of NA Land at Mouza Umri Ph. No. 23, Khate No 179, Survey No. 190 admeasuring about 2.04 HR, Revenue Rs. 9,30, Class 1, Tah. Kame B Dist. Nagpur. (Mortgagor: Mr. Ramanarao Musalihal Bolla & Mr. Ramburji Maja Kondairao)	Rs. 2,75,40,000/- Rs. 27,54,000/- Rs. 1,00,000/-					

For detailed terms and conditions of sale, please refer/ visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the Authorised officer on given telephone number provided above.

Date: 18/12/2022
Place: Nagpur
AUTHORISED OFFICER BANK OF BARODA

move ahead with CAREERS

Every Thursday The Indian EXPRESS & Loksatta

SCAN HERE For detailed terms & conditions



SCAN HERE For detailed terms & conditions



AUTHORISED OFFICER BANK OF BARODA

NAGPUR

